

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI, SPECIAL BENCH (COURT – II)

Item No. 327
(IB)-669(ND)2019
IA/1446/2019

IN THE MATTER OF:

M/s. Volkswagen Finance Pvt. Ltd. ... Applicant/Petitioner
Versus
M/s. Aarvanss Infrastructure Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 02.12.2020

CORAM:

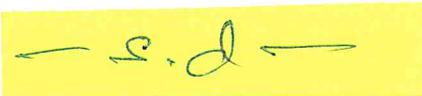
SHRI. ABNI RANJAN KUMAR SINHA, SHRI. NARENDER KUMAR BHOLA,
HON'BLE MEMBER (J) HON'BLE MEMBER (T)

PRESENTS: Mr. Kamal Agarwal-Liquidator in person

ORDER

IA/1446/2019: None appears on behalf of the Suspended Board of Director. Mr. Kamal Aggarwal Liquidator appeared in person submitted that in pursuant of the Order 25.11.2020, the Suspended Board of Director had handed over the car on 27.11.2020 but he has not received the other records. We noticed that vide Order dated 25.11.2020, we also directed the Suspended Board of Director Mr. Anil Chauhan and Mr. Akhilesh Chauhan to be present in person before the Registrar NCLT along with the compliance Report regarding the handing over of the car and other records to the liquidator but no information in this regard has been furnished by the Suspended Board of Director. Even today, no one appears on behalf of the Suspended Board of Director. Therefore, considering this, issue non-bailable warrant of arrest against Mr. Anil Chauhan and Mr. Akhilesh Chauhan is issued through the SSP and the liquidator is directed to furnish details of these two directors as well as the names of the districts and the police stations where these two-person used to reside within two days.

List on 12th January, 2021.



(NARENDER KUMAR BHOLA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)